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(b) Does no arise since no demand subsists after the assessments were set aside.

SHRI CHIT1A BASU: Sir, it is very surprising to know that the Government has coom out with this kind of an answer in r ply to this question. I have got certail reports and there was also a similar question in this House on 7th December, 1966 wherein it was replied by the Government that there was some asses.' ment made against this particular indusHalist during the course of which some ncriminating documents were made avai able and duplicate sets of papers were ound. There were also duplicate sets o books of account and the proper profi s were not shown in these incrimim ing documents. And now the Govern ment comes out to say that it has wri ten off something by way of income which has been due for assessment.

My second q aestion is whether this particular com} any has got a sister concern in New York called the Indo-Nepal Gift H( use and whether this company has al o made a large amount of export to that company and the the commis\* ion due to the export has been treated in the name of Mr. Pahilaj. I warn to know whether the Government h;i conducted any inquiry to find out the relationship between this a mpany and the company which is n >w functioning in New York.

SHRI P. C. i ETHI: As far as the original question tabled by the honourable Member is concerned, he was seeking informat on with regard to the income-tax assessment, whether it is completed or not. Therefore, with regard to the ircome-tax cases I have given the inforn ation. As far as this question of sean h by the Enforcement Directorate is c >ncerned, it was not mentioned in 'he original question. Therefore, I hav I not mentoned about it. Sir, on 3-9 1966 the premises of Messrs. H. N. Pahilaj and the proprietor of the f rm were searched by the Enforcemer t Directorate. As a result of that ser rch a large number of incriminating documents were found and now the enc uirv is going on. But in the meantime Sir, the party made an application to the High Court for injunction again st this enquiry and against any inve' tieafion for this purpose. Then afer scrutiny of the

documents the Enforcement Direc-rate further issued a directive to the party under the provisions of the Foreign Exchange Regulations Act, 1947 calling upon it to furnish some information. The party instead of furnishing such information has filed an the Enforcement application against the Enforcement Directorate. All these matters are still under examination. With regard to Indo-Nepal Gift House and M/s. Pahilaj & Co. exporting handicrafts and handlooms to this House, whether there is any relationship between these two companies, I have no information but it is also a fact that some commission on the basis of expert advice has been remitted with the permission of the Reserve Bank of India to this firm.

SHRI CHITTA BASU: Sir, in the reply which was given on the 7th December, 1966 it was categorically stated that the matter regarding the evasion of income-tax was under investigation by the concerned authorities, there have been exports by M/s. Pahilaj & Co. to Indo-Nepal Gift House and the nature of relationship between these two firms and the nature of the commission in respect of these exports are all matters investigation. Sir, this was under Sir, under investigation late in the year 1966 and now it is 1970. May I know from the Government whether any such investigation has been made and, if so, the result of it? He cannot get away with that kind of reply.

SHRI P. C. SETHI: Sir, I am trying to furnish as much information as I have got in my possession. I have pointed out very clearly that with regard to foreign exchange, the matter is before the High Court and; as far as the income-tax matters are concerned, they are pending for disposal at various levels of the Income Tax Officers and the Appellate Authorities. With regard to transactions between these two companies, I do not have the information at present which the hon. Member wants but I would certainly furnish ths information after collecting it.

## ALLOCATION TO STATES

- \*463 SHRI KRISHAN KANT: Will the PRIME MINISTER be pleased to state:
- (a) whether any decision has been taken regarding the allocation of Rs. 175 crores to the States; and

(b) if so, what is (he basis of that decision?

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR): (a) No, Sir.

#### (b) Does not arise.

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SHRI KRISHAN KANT: May I know if it is not a fact that after the criticism of the Budget it was mentioned here that Rs. 175 crores would be distributed in such a manner that there would be no impression that political pressure has been exercised and there would be some criteria? What are the criteria which the Government has prescribed? Is it not a fact that at present this is done on the basis of two things, either the Finance Commission's recommendations or the Planning Commission's schemes? What are the reasons for your adopting this new method? Is it to be used as an instrument of mobilisation of resources from the States so that they mobilise more?

SHRI R. K. KHADILKAR: As was said on the floor of this House once, this amount of Rs. 175 crores was meant for meeting the inescapable gaps in the revenue resources of the States and for its disbursement certain criteria are laid down. For the benefit of the hon. Member I would like to read out the criteria. They are as follows:

- 1. The reasonable requirements of the Plan outlay for each State.
- 2. The impact of the devolution under the recommendations of the Fifth Finance Commission on the States concerned.
- 3. The benefit that each State is likely to get as a result of additional resources mobilisation by the Centre.
- 4. The position of the States on capital account including the debt repayment liability on past loans.
- 5. The reasonable efforts made by the State Government themselves to mobilise and conserve their own resources.

Keeping in view these criteria, the disbursement is to be made on the recommendation of the Planning Commission. The Planning Commission will

examine each case. There is no question of any political or other consideration coming in the way of deciding disbursements.

SHRI KRISHAN KANT: May I know whether the Government's attention has been drawn to the recommendation of the A.R.C. for administering loans to the States through a Development Bank and, if so, what is the reaction of the Government to the proposal of the A.R.C?

SHRI R. K. KHADILKAR: Sir, it is difficult for me to say what conclusions the Government has reached at the present moment regarding the recommendations of the A.R.C. But at the present juncture I can only say that whenever there are requests from the States for loans, they are considered.

SHRI GULAM NABI UNTOO: May I know whether the Government will adopt a basic guide in making allocations to the various States, looking to the backwardness of the States? If a particular State is more backward, it should be allocated more funds so that the regional imbalances in the country will diminish.

SHRI R. K. KHADILKAR: The hon. Member perhaps must be knowing that when the Finance Commission recommends certain things, the question of population and other factors which are well known are kept in view. All efforts are made to remove the imbalances or unevenness in development while making disbursements and giving help to the States. By that method backwardness is slowly being removed.

### SHRI R. T. PARTHASARATHY:

Sir. the hon. Minister a little while ago said that disbursement will be made in accordance with the five norms that the Government has already laid down. May T know whether the Government is going to be subservient to the Planning Commission in this matter, because the hon. Minister has said that the Planning Commission is the ultimate authority to decide all these things? That is my first question. Secondly, in making such an allotment, will the Government of India see that justice is done to Tamil Nadu by giving it a proportionate share?

SHRT R. K. KHADILKAR: Perhaps he has not followed me correctly. As 1

said, Government has nothing to do while taking a lecision regarding disbursements. Disbursements were made last year to the une of Rs. 279 crores, as I have mentioned, on certain criteria and determined finally by the Planning Commission. T lis year also the same procedure will 1 e followed. So far as Tamil Nadu is c ncerned, I do not think any other procec ure can be made applicable there

श्री गनेशोलाल बौधरी: क्या मंत्री जी यह बताएंगे कि जो उन्होंने पांच नाम्से, पांच क्राइ-टेरिया बनाए हैं, जनकी बेसिस पर ग्रान्टस देंगे, क्या उनमें एव काइटेरियन और शामिल करेंगे कि शेड्यूल्ड वास्ट और शेड्यूल्ड ट्राइबस की पापुलेशन जिन त्वों में ज्यादा है उन सुबों को शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइबस की पापुलेशन के अपलिए टमेंट के लिए ज्यादा दिया जाय ?

SHRI R. K. KHADILKAR: Sir, the purpose of this provision is totally different. I do r cognise there is some concern about (he Scheduled Castes, their welfare and all that. But there is a separate Depar ment where all these problems and th jir requirements are dealt with. So fa as Rs. 175 crores are concerned, they ate meant to meet the gap in the revei ue resources to be determined by the Planning Commission in the final anadysi;.

SHRI LAL K. ADVANI: Sir, the Prime Minister i, on record in this regard having said that the allocation of Rs. 175 crores in the Budget this year is not arbitrary bi t is based on certain calculations made iy the Planning Commission regarding he requirements of 8 or 9 States. Firtly I would like to know the names c F those 8 or 9 States in regard to which these calculations have been made and the amount re-commended for e; ch State. Secondly, even now, after tie reply is given by the Minister, it is not clear whether in this particular mati r the Planning Commission's recomm ndations would be accepted in toto oi not. Because of the strong misgivings hat this allocation is likely to be used is a political level, I think it is partici 'arly imperative that the Planning Commission's recommendations should be accepted.

SHRIMATI INDIRA GANDHI: The hon. Member was not a Member of this House when this matter was discussed in great detail on a number of occasions through questions and in discussions. It was very clearly stated that we would accept the Planning Commission's recommendation on these matters. The names of nine States for which the Member has asked are Andhra. Assam, Jammu and Kashmir, Kerala, Madhya Pradesh, Mysore, Orissa, Rajasthan and West Bengal.

SHRI R. T. PARTHASARATHY: Tamil Nadu is not there

SHRI BHUPESH GUPTA: How can it be? If they give money to Tamil Nadu you say that the DMK Government is being given.

SHRI R. T. PARTHASARATHY: 1 have not objected.

SHRIMATI INDIRA GANDHI: As has been said earlier, these provisions were made in the context of the Planning Commission's assessments that special accommodation by way of loans—this is not a grant-would have to be provided to these 9 States during the Fourth Plan period to cover the gap in resources which these States have with reference to the approved plan outlay. As I have said on earlier occasions, this has happened because this year the report of the Finance Commission came after we had announced the Central assistance. Such help is given normally taking the gap resources into consideration when announcing the Central assistance. But this year, the Finance Commission's came after the central assistance had been announced, therefore, a new situation ajose. As my colleague said, the preliminary by the assessment made Planning Commission last year showed that these States were faced with a gap of nearly Rs. 800 crores during the Fourth Plan period.

SHRI LAL K. ADVANI: I asked about the quantum that will be granted to these States.

SHRI R. K. KHADILKAR: The Planning Commission has made the assessment for 1970-71 and the assessment for all these States put together covers a gap is Rs. 173.52 crores.

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SHRI SUNDAR SINGH BHAN-DARI: What are the details of that?

SHRI R. K. KHADILKAR: If Members are interested about each State. . .

MR. CHAIRMAN; What is the break-up?

SHRIMATI INDIRA GANDHI: We do not have it.

SHRI LAL K. ADVANI: That can be the only criterion.

SHRI R. K. KHADILKAR: There is some misunderstanding. I have the break-up State-wise for all the States as to what is the estimated gap but so far as the Planning Commission is concern ed, it will have to apply its mind and decide finally what would be the gap in reality.

SHRI LAL K. ADVANI: I have referred to the specific quantun of Rs. 175 crores allocation made in the Budget and may I know how this Rs. 175 crores is to tie disbursed among nine States that have been msntioned? What Is to be the break-up?

SHRI R. K. KHADILKAR j At the present moment, I cannot give the break-up. It is being assessed because as I said, that was the expectation and Rs. 175 crores have been kepi apart to fill in the gap in revenue. The final allocation will be made by the Planning Commission, not at the present; moment.

श्री शासनारायण ! श्रीमन् मेरा वाइंट आफ आर्डर यह है. कि क्या यह 175 करोड़ रुपये की फीसर कोई इमैजिनरी है, काल्पनिक है या इस का फोई बेस है ? अनर इस का कोई बेस है तो हर राज्य के संबंध में अरूर कोई निश्चित रकम होगी तो मैं निवेदन करना चाहता हूं कि इमैजिनरी उत्तर देना सरकार के लिए ठीक नहीं है । आप सरकार को कहिये कि सरकार निश्चित उत्तर

श्री जाल आखवाणी : श्रीमन्, मेरा निवेदन है कि यह 175 करोड़ रुपये की राणि कोई कटिंजेंसी फंड की तरह ऐच्छिक तौर पर तो नहीं रखी गयी है। यह तो एक प्रकार कर की निश्चित राणि है जो प्लानिंग कमीशान ने रेकमेंड

किया है और वह कुल मिला कर 175 करोड़ की रकम हो जाती है। मैं समझ नहीं पा रहा कि क्यों न बताया जाय कि इन 9 स्टेट्स को अलग अलग कितना कितना दिया जा रहा है?

SHRI R. K. KHADILKAR: I have replied about the estimated gap. It is likely to vary. As estimated by the Planning Commission at the present juncture, I am prepared to give the figures State-wise but these are not final figures, I must make it clear. The figures are:

•			Rs. (Crores)
Andhra .			24.05
Assam .			29.23
Jammu & Kash	mir		6.59
Kerala .			15.24
Madhya Prades.		11.09	
Mysore .			25.58
Orissa			31,16
Rajashtan		•	30.73
West Bengal			8.85

SHRI S. D. MISRA: As is very apparent from the reply of the Minister, this allocation is not directly related to the norm of backwardness of the State. It is an ad hoc allotment being made on the basis of studies made by the Planning Commission about the gap in the resource\*. Does not the Government consider this as an incentive for grants and loans for the State's lapses and also nonmobilisation of resources? Will it not be a disincentive to State as it has been in the last few years, for the States to make greater deficits in the Budget and come to the Government of India to get these ad hoc grants?

SHRI AKBAR ALI KHAN: It is not a grant.,.

SHRI S. D. MISRA: It is not a question of any particular State that I am raising but I am raising the point of incentive and disincentive for efficiency and inefficiency. What is the reaction of the Government and how long will they go on like this?

# SHRIMATI INDIRA GANDHI: I had said on a previous occasion that one of the reasons why we were reluctant to give these

reasons why we were reluctant to give these figures, or rather the Planning Commission was reluctant,

was because hey were talking with each State and trying to urge them to have the maximum mobilisation of resources in each State. So the loan is not to condone «ny wrong which a State may have comri itted but to deal with a given situation This situation had arisen in the >ast also. We have to find some soluiion to it but we are trying to do so n a way and we do not just dole out th i money. The Planning Commission got i into great details and tries to get th States to make the maximum effort

SHRI THILI *M* VILLALAN: Mr. Parthasarathy ai d his leader, Mr. Kam-araj, in our Ta nil Nadu tried to blow hot and cold ai the same time. When the Governmem of Tamil Nadu was given Rs. 22 c/ores for drought relief, he had stated that extra favouritism had been shown to amil Nadu due to political considerati n.

SHRI S. D. MISRA: Not out of this fund

MR. CHAIR 4AN: If you have no question, do noi put it.

SHRI THILL \(l\) VILLALAN: Due to interruptions I am not able to put my supplements ties. I want the Prime Minister to threw light on three points. Firstly, in the . ecent Chief Ministers' meeting, may I enow whether our Chief Minister had pi t as one of the conditions for accept ig the Fourth Plan that due allocation 1 om this Rs. 175 crores should be made to the Government of Tamil Nadu? The second point is whether this hi j been accepted or refused and if it U refused was it refused only to meet tie allegation, which is devoid of facts, by the Congress (Opposition), that ext a favouritism has been shown to Tamil Nadu?

The third poi it is whether this Government is goir > to accede to the just demand of Tan il Nadu. I want the hon. Prime Minster to throw light on these three poin s specifically.

SHRIMATI INDIRA GANDHI; These matters h rve to be looked at with cold calculation and we cannot be diverted from t lis by criticism, either adverse or fav( urable. We have said that this money was put aside for a particular purpe le and if Tamil Nadu does not come n that category then wa cannot put it on the list because this could mean putting all other States in as well and there would be no sense in keeping a separate sum for this particular purpose. As far as the question about the Chief Minister of Tamil Nadu is concerned, he did make this request at the NDC meeting. I have said on a previous occasion that this phrase of not accepting the Plan is rather strange. What does it mean? Because in fact the plan is going ahead and the State is implementing it. Not accepting the Plan would mean either that the State refuses Central assistance which it is asking for or it refuses to undertake the many projects and programmes which are within the Plan. So just to say that it does not accept the Plan, really has no meaning. One can say that the Plan is accepted under protest. That can be said but finally the Plan has to be accepted, otherwise work in the State would stop.

SHRI M. M. DHARIA: Mr. Chairman, Sir, is it not a fact that the criteria applied by the Finance Commission and the criteria that were laid down by the hon. Minister of State are the same? When there is not much of a difference in these criteria what was the special need for applying these criteria?

Secondly, is the Government satisfied that the States have made all possible efforts to mobilise resources through taxation or whether the Government has decided to give this special premium for their reluctance to have heavy taxation in their own States? Sir, it seems those who are not prepared to raise taxes are likely to get these loans which in years to come may be converted into grants also. So under these circumstances will the hon. Prime Minister assure the country that while applying these criteria all possible care shall be taken to see that the States which are failing in their duty shall not have any premium?

SHRI R. K. KHADILKAR: Sir, this provision has been made after the Fifth Finance Commission!! recommendations were out. After that when it was discovered that certain States have not got much even by way of devolution only then these provisions were made. This has nothing to do with encouraging or giving a sort of disincentive to making efforts for raising resources. For the

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benefit of the hon. Member I would •point out the position with regard to resources by all the States put together and by the Centre and then he will realise that his contention is not borne out. For instance, the expected yield from the States was about Rs. 414 crores and the balance to be rjaised in the remaining three years is about Rs. 686 crores; so there also is a gap in this. So far as the Centre is concerned, the target for the Fourth Plan was Rs. 2100 crores, the yield is Rjs. 1400 crores and the balance to be raised in the three years is Rs. 700 crores. From this of course it is clear that though every State and the Centre is making every effort to mobilise resources there is a gap between the expectation and the yield at the present juncture.

SHRI M. M. DHARIA: Mr. Chairman, Sir, my question was whether the Central Government is satisfied hat the States have made all possible eiEorts to mobilise taxation resources in th;ir own States and I have not received axy reply to that question. Is the Centml Government satisfied or not?

SHRI R. K. KHADILKAR: Of course the hon. Member knows what type of efforts are made. Someimes it is just possible the Finance Secretary of a State may manipulate the budgetary position in such a manner as lo leave more gap. So everything is examined by the Planning Commission.

SHRI M. M. DHARIA: Sir it is very strange that the hon. Minister says that the Secretary will manipulate the position. If he is going to manipulate how are you going to examine and assess the position?

SHRI A. G. KULKARNI: This is a bad insinuation against the State Government Secretaries. Can the Minister make such insinuations agairst the Secretaries of State Government:?

MR. CHAIRMAN: All right Next Question.

SHRI A. G. KULKARNI: It is not a question of just saying all right. You have to take cognisance of this.

MR. CHAIRMAN: You ploase sit down; I have not called you.

SHRI A. G. KULKARNI: I am standing on a point of order.

MR. CHAIRMAN: There is no point of order. I have called the next question.

SHRI A. G. KULKARNI: I want to draw your attention to the statement made by the Minister of State for Finance that the Secretaries might manipulate the position. Is it a dignified statement to be made by the Minister of Finance? Will it be right for him to put the blame on the Secretaries of State Government? You have to judge and decide; I do not know.

SHRI R. K. KHADILKAR: There is no intention to cast any aspersion on the State Secretaries.

SHRI BHUPESH GUPTA: But, Sir, manipulation is very common nowadays.

MR. CHAIRMAN: No, no. Unless it is proved you cannot say such things.

#### NATIONALISED BANKS

\*464. SHRI A. G. KULKARNI :f SHRI R. P. KHAITAN:

Will the PRIME MINISTER be pleased to state:

- (a) whether any changes have taken place recently in connection with the appointment of the Board of Directors of the nationalised banks and the progress so far made in giving guidelines to those Boards to adopt new policies of "Credit worthiness of the purpose" in stead of "Credit worthiness of the per son"; and
- (b) what specific provisions have been made to avoid overlapping of credit due to different agencies working in the same field and at the same place?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C SETHI): (a) The first Boards of Directors of the nationalised banks will be constituted by the Government shortly. In the meanwhile, the Custodians are being assisted in the discharge of their duties by Internal Management Committees, on each of which the Reserve Bank has nominated an officer. While no official directive has been given to nationalised banks,

tThe question was actually asked on the floor of the House by Shri A. G. Kulkarni.